

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
Appeal No.-55/252/ND/2023

IN THE MATTER OF:
Delhi Financiers Pvt. Ltd.
Vs.
ROC

.....Applicant

.....Respondent

SECTION
U/s 252

Order delivered on 10.04.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gaurav M. Liberhan, Advs.
For the Respondent :
For the RoC : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

ORDER

This is an appeal filed under Section 252 of the Companies Act, 2013, against the order passed by the RoC in terms of Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Appellant and Ld. Counsel on behalf of the RoC also. Ld. Counsel on behalf of Appellant submitted that they have filed an affidavit in response to the reports submitted by the RoC wherein they have stated that if the Company name is restored, they will comply and cure all the defects which have been occurred. Ld. Counsel on behalf of the RoC also submitted that if the Petitioner undertakes to cure all the defects after revival they have no objection if the company is revived. The order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)